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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CP 218/99 in

OA 1103/1999

New Delhi this the 28th day of September, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri S.P. Biswas, Member (A)

Virender Singh and Ors

S/O Sh. Chander Singh

R/O LBSNAA Campus,

Mussoorie

..Petitioners

(By Advocate Dr. D.C. Vohra)

Versus

Shri B.S. Baswan,

Director,

Lal Bahadur Shastri

National Academy of Administration,

Mussoorie.

..Respondent

(By Advocate Sh. P. H. Ramchandani)

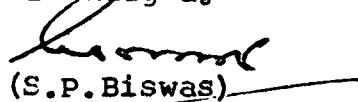
O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

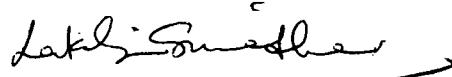
We have heard both the learned counsel on CP 218/99.

2. Dr. D.C. Vohra, learned counsel for the petitioners in CP after seeing paragraph 11 of the reply filed by the respondents read with Annexure D, has tendered apology submitting that the applicants who are casual labourers had not briefed him of the receipt of the reply earlier. He has submitted further that he takes note of the reply given by the respondents to the applicants and is fully satisfied that the applicants' representations have been dealt with by the respondents in accordance with the rules.

3. In the light of the above, learned counsel for the petitioners seeks permission to withdraw the CP. Accordingly CP 218/99 is dismissed as withdrawn. Notice issued to the alleged contemner is discharged.


(S.P. Biswas)

Member (A)


(Smt. Lakshmi Swaminathan)

Member (J)

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